

RC no. RC-DAI-2020-A-0027-ACB/ND
u/s 120B IPC Act and sections 7, 7-A PC Act.
CBI v. Anil Kumar Meena

22.09.2020

Present : Ld. APP Sh. Lalit Pingolia for the state.
Ld. Counsel Ms. Bhumika Aggarwal with surety Sh. Laxmi Narayan Meena.

Digitally signed order dated 22.09.2020 passed by the court of Ms. Santosh Snehi Mann, Ld. Special Judge, PC Act, CBI-08, Rouse Avenue District Courts has been produced by the Ld. Counsel. Same is perused. As per the aforesaid order accused Anil Kumar Meena has been admitted to bail on furnishing of bail bonds in the sum of Rs. 50,000/- with one surety of the like amount. Bail bonds have been furnished in view of the order. Same are considered and accepted.

Dasti copy of the order be provided to the Ld. Counsel for the accused /applicant. Copy of the order be also sent to the Jail Superintendent concerned through electronic media i.e. whatsapp and through official email ID.

This order may be also considered as the release warrant for the purpose of the release of the accused from the jail.

Application stands disposed off accordingly.

Order be also uploaded on the website.

[Vishal Pahuja]
Duty MM/RADC/ND/22.09.2020